



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Sep/202223/12

DATED: 22/09/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Sep/202223/12 dated 22/09/2022 of Norms Committee - I for the year 2022-23 was held on 22/09/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S. K. Jain, D.O.	DPIIT
2	Shri R. K. Jaiswal, D.O.	DHI
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
4	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT

In Attendance:

SL. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00273275AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	2 / NC/1/MEET/Sep/202223/12												
Case Status	Case Approved												
Party Name	STANADYNE INDIA PRIVATE LIMITED												
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022												
HQ File Number	HQRNORM REVIW00002250AM23												
RA File Number	042404000235 AM15												
Licence No and Date	0410159951/01/01/2015												
Norms Committee Decision:													
The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter. Now, the applicant has applied to fix the ad-hoc norms. The case was referred to DHI for examination & Comments. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comment of DHI vide F. No. DES-1/0410159951/2022-TSW dated 22.09.2022 as under:													
<table><tr><td>ITCHS Code</td><td>Export Item</td><td>Export Quantity</td><td>ITCHS Code</td><td>Import Item</td><td>Recommended Quantity</td></tr><tr><td>84139190</td><td>Cam Ring - (Weight 280 Grams)</td><td>60000 Number</td><td>84139110</td><td>Cam Blanks (Weight - 350 Grams)</td><td>16% wastage allowed</td></tr></table>		ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	84139190	Cam Ring - (Weight 280 Grams)	60000 Number	84139110	Cam Blanks (Weight - 350 Grams)	16% wastage allowed
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity								
84139190	Cam Ring - (Weight 280 Grams)	60000 Number	84139110	Cam Blanks (Weight - 350 Grams)	16% wastage allowed								
RA concerned may take further necessary action as per the decision of NC.													

Case No.	3 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00000396AM23
RA File Number	532404000021 AM15
Licence No and Date	5310018490/10/04/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 13/80 dated 27.09.2016 due to non-submission of reply of deficiency letter raised by Department of C & PC. Now, the applicant has applied to fix the ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & Comments. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 22.09.2022 as under: 1. The quantity of import item (PVC Compound) may be allowed as 1.10Kgs/Kg content in the export product. 2. The quantity of import item (Stainless Steel Capillary (Needle Assembly) of relevant diameter and length) may be allowed as net plus 2% wastage. 3. The quantity of import item (Evident Paper – Plastic Sheet/Roll (Self Adhesive)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product. 4. The quantity of rest of import items may be allowed as net plus 1% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	4 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002029AM23
RA File Number	052304000292 AM16
Licence No and Date	0510395884/12/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA Number has already been considered in the offline agenda. Hence, the Committee decided to withdraw the case from the agenda.	

Case No.	5 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002962AM23
RA File Number	052304000443 AM16
Licence No and Date	0510397372/20/01/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the difference between carbon steel pipes and carbon steel welded pipes? Are carbon steel pipes "Seamless"? 2. What is the manufacturing activity involved in imported pipes? 3. What is the length, OD & ID of the imported pipes and after the process of manufacturing prefabricated piping? Submit readable drawings. 4. It appears from the quantity of imports and export that the prefabricated piping does not contain fittings. Is it correct? Case is deferred.	

Case No.	6 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000414AM17
RA File Number	039504000292 AM17
Licence No and Date	0310807493/31/08/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA number has already been approved in the NC Meeting No. 15/80 dated 06.03.2019 as per comments of DHI. Therefore, the Committee decided to withdraw the case from the agenda. Case is already approved.	

Case No.	7 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000114AM18
RA File Number	039404000636 AM17
Licence No and Date	0310808413/17/10/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA number has already been approved in the NC Meeting No. 07/80 dated 04.07.2017 as per comments of DHI. Therefore, the Committee decided to withdraw the case from the agenda. Case is already approved.	

Case No.	8 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00000610AM23
RA File Number	092404000418 AM17
Licence No and Date	0910064352/07/11/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	9 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000727AM19

RA File Number	072404000346 AM17
Licence No and Date	0710111002/19/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000723AM19
RA File Number	072404000343 AM17
Licence No and Date	0710110999/19/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	11 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17
Licence No and Date	0710111001/19/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	12 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000746AM19
RA File Number	332404000007 AM17
Licence No and Date	3310030377/03/03/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	13 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001482AM23
RA File Number	052404000643 AM17
Licence No and Date	0510402041/23/03/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	14 / NC/1/MEET/Sep/202223/12				
Case Status	Case Approved				
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022				
HQ File Number	018005000427AM19				
RA File Number	052304000616 AM17				
Licence No and Date	0510402212/12/04/2017				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DHI vide F. No. DES-1/0510402212/2022-TSW dated 06.09.2022 given via email dated 12.09.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

84314390	Cement Inflate Annulus Casing Packer (ACP) (4.1/2" 13.5 # P110 New Vam Box Up X New Vam Pin Down Connections C/W 4 FT Reinforced Seal Length Element For Using In 6" Hole)	15 Number	84314390	Semi-Finished Cement Inflate Annulus Casing Packer (ACP)	Net to net
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RA concerned may take further necessary action as per the decision of NC.

Case No.	15 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	16 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002030AM23
RA File Number	052304000043 AM18
Licence No and Date	0510402563/16/05/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	17 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00000899AM23
RA File Number	052404000114 AM18
Licence No and Date	0510403047/06/06/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000446AM19
RA File Number	082404000078 AM18
Licence No and Date	0810140577/29/06/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	19 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002176AM23
RA File Number	332404000007 AM18
Licence No and Date	3310030410/01/11/2017
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	20 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001913AM23
RA File Number	052404000643 AM18
Licence No and Date	0510406012/28/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in M. No. 01/80 dated 03.04.2019 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & Comments. The comments of DPIIT vide U. O. No. P-47011/17/2019-TSW dated 19.09.2022 received via email dated 19.09.2022. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to revise the ad-hoc norms as per comments of DPIIT as under: 1. Net weight of export item may be specified as 769Kgs. 2. The quantity of import item may be allowed as 3299Kgs as 4.29Kgs/Kg content in the export item after taking 6% recovery from the scarp. RA concerned may take further necessary action as per the decision of NC.	

Case No.	21 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001904AM23
RA File Number	052404000041 AM19
Licence No and Date	0510406251/27/04/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in M. No. 01/80 dated 03.04.2019 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc	

norms. The case was referred to DPIIT for examination & Comments. The comments of DPIIT vide U. O. No. P-47011/17/2019-TSW dated 19.09.2022 received via email dated 19.09.2022. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of DPIIT as under:

1. Net weight of export item may be specified as 1165.60Kgs.
2. The quantity of import item may be allowed as 5000.50Kgs as 4.29Kgs/Kg content in the export item after taking 6% recovery from the scarp.

RA concerned may take further necessary action as per the decision of NC.

Case No.	22 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00000984AM23
RA File Number	052404000080 AM19
Licence No and Date	0510406462/15/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	23 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00000985AM23
RA File Number	052404000096 AM19
Licence No and Date	0510406550/22/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002074AM23
RA File Number	072404000073 AM19
Licence No and Date	0710113487/26/06/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	25 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000508AM19
RA File Number	092404000171 AM19
Licence No and Date	0910066472/18/07/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	26 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001906AM23
RA File Number	052404000264 AM19
Licence No and Date	0510407380/31/07/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was approved in M. No. 13/80 dated 22.01.2019 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & Comments. The comments of DPIIT vide U. O. No. P-47011/17/2019-TSW dated 19.09.2022 received via email dated 19.09.2022. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of DPIIT as under:

1. Net weight of export item may be specified as 1513.80Kgs.
2. The quantity of import item may be allowed as 6494.20Kgs as 4.29Kgs/Kg content in the export item after taking 6% recovery from the scarp.

RA concerned may take further necessary action as per the decision of NC.

Case No.	27 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003107AM23
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	28 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000286AM19
RA File Number	052404000408 AM19
Licence No and Date	0510408160/22/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001910AM23
RA File Number	052404000397 AM19
Licence No and Date	0510408224/25/10/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in M. No. 14/80 dated 20.02.2019 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & Comments. The comments of DPIIT vide U. O. No. P-47011/17/2019-TSW dated 19.09.2022 received via email dated 19.09.2022. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to revise the ad-hoc norms as per comments of DPIIT as under: 1. Net weight of export item may be specified as 1631.11Kgs. 2. The quantity of import item may be allowed as 6997.42Kgs as 4.29Kgs/Kg content in the export item after taking 6% recovery from the scarp. RA concerned may take further necessary action as per the decision of NC.	

Case No.	31 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000595AM19
RA File Number	092404000340 AM19
Licence No and Date	0910066870/16/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	32 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000599AM19
RA File Number	072404000176 AM19
Licence No and Date	0710114150/19/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	33 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000605AM19
RA File Number	039404000761 AM19
Licence No and Date	0310825380/04/12/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA number has already been approved in the NC Meeting No. 03/80 dated 08.05.2019 as per comments of MSME. Therefore, the	

Committee decided to withdraw the case from the agenda.

Case is already approved.

Case No.	34 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001039AM23
RA File Number	318304000139 AM19
Licence No and Date	3110067252/12/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	35 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000639AM19
RA File Number	039404000864 AM19
Licence No and Date	0310826376/15/01/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA number has already been approved in the NC Meeting No. 03/80 dated 08.05.2019 as per comments of MSME. Therefore, the Committee decided to withdraw the case from the agenda.	
Case is already approved.	

Case No.	36 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred

Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000668AM19
RA File Number	652404000005 AM19
Licence No and Date	6510000024/18/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	38 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002122AM23
RA File Number	052404000747 AM19
Licence No and Date	0510410065/27/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in M. No. 08/80 dated 31.07.2019 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & Comments. The comments of DPIIT vide U. O. No. P-47011/85/2019-TSW dated 19.09.2022 received via email dated 19.09.2022. However, the matter	

was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of DPIIT as under:

1. Net weight of export item may be specified as 594.225Kgs.
2. The quantity of import item may be allowed as 4735.973Kgs as 7.97Kgs/Kg content in the export item after taking 6% recovery from the scarp.

RA concerned may take further necessary action as per the decision of NC.

Case No.	39 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001903AM23
RA File Number	052404000006 AM20
Licence No and Date	0510410159/05/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in M. No. 09/80 dated 14.08.2019 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & Comments. The comments of DPIIT vide U. O. No. P-47011/85/2019-TSW dated 19.09.2022 received via email dated 19.09.2022. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of DPIIT as under:

1. Net weight of export item may be specified as 184.32Kgs.
2. Words "Dia 138mm" may be suffixed with the description of import item.
3. The quantity of import item may be allowed as 2301.60Kgs as 12.487Kgs/Kg content in the export item after taking 10% recovery from the scarp.

RA concerned may take further necessary action as per the decision of NC.

Case No.	40 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	HEURTEY PETROCHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000051AM20
RA File Number	342404000059 AM20
Licence No and Date	3410045150/17/05/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
84179000	Brand New Capital Machinery and Standard Accessories for PVC Plant EDC Cracking Industrial Furnace	1 Set	1	73045992	Alloy Steel Seamless Pipes O/D 10 mm - 1000mm Thickness 1mm - 100 mm Seamless ASTM A 335 Gr.P5	15 MT inclusive of 2% wastage on the net weight of Alloy Steel Seamless pipe
			2	73044995	Stainless Steel Seamless Pipes O/D: 10 mm - 1000mm Thickness 1mm - 100 mm Seamless ASTM A312 Gr.TP347H	23 MT inclusive of 2% wastage on the net weight of stainless steel seamless pipes
			3	75071200	Nickel Alloy Steel Incoloy Seamless Pipes O/D 10 mm - 1000mm Thickness 1mm - 100 mm Seamless ASTM B407 Gr. DMV 800H	7 MT inclusive of 2% wastage on the net weight of Nickel Alloy Steel Incoloy seamless pipe
			4	73259930	Pipe Fittings - Cast Returns Bends Elbows Reducing Elbows In Stainless Steel Alloy Gr ASTM A351 Gr CT 15C ASTM A351 Gr CF 8C size 5mm to 625 mm	38 Number i.e. net-to-net basis
			5	73259920	Pipe Fittings - Cast Returns Bends Elbows Reducing Elbows In Alloy Steel Gr: ASTM	35 Number i.e. net-to-net basis

					A217 Gr.C5 size 5mm to 625 mm	
			6	73079990	Pipe Fittings - Equal Tee Concentric Reducer In IncoloySteel Gr ASME / ASTM -A366 Gr.800H / ASME B366 Gr WPNIC10 (800H) size : 5mm to 625 mm	5 Number i.e. net-to-net basis

Note:

1. The Outer Diameter (OD), thickness, and grades of imported pipes should be matched with the OD, thickness, and grade of pipes in the export of Brand new capital machinery and standard accessories for PVC Plant and EDC cracking Industrial furnace.
2. The size and grade of imported pipe fittings (Cast Returns Bands & Elbow, Reducing Elbows in Stainless Steel and Alloy Steel, Tee Concentric Reducer of Incoloy steel must be matched with the size, and grade of steel of the aforesaid exported fittings.

RA concerned may take further necessary action as per the decision of NC.

Case No.	41 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002121AM23
RA File Number	052404000090 AM20
Licence No and Date	0510410620/20/05/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in M. No. 07/80 dated 17.07.2019 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & Comments. The comments of DPIIT vide U. O. No. P-47011/85/2019-TSW dated 19.09.2022 received via email dated 19.09.2022. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of DPIIT as under:

1. Net weight of export item may be specified as 1427.40Kgs.
2. The quantity of import item may be allowed as 5980.80Kgs as 4.19Kgs/Kg content in the export item after taking 6% recovery from the scarp.

RA concerned may take further necessary action as per the decision of NC.

Case No.	42 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00225561AM22
RA File Number	092404000078 AM20
Licence No and Date	0910067545/20/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002120AM23
RA File Number	052404000116 AM20
Licence No and Date	0510410714/24/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022

and Date	
HQ File Number	HQRNORM REVIW00002123AM23
RA File Number	052404000159 AM20
Licence No and Date	0510410969/18/06/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	45 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002150AM23
RA File Number	NA
Licence No and Date	6610000035/03/07/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA was rejected in the NC Meeting No. 09/80 dated 26.11.2020 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's Portal. Case is rejected.	

Case No.	46 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001462AM23
RA File Number	042404000079 AM20
Licence No and Date	0410165942/07/08/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00276106AM22
RA File Number	039404000480 AM20
Licence No and Date	0310831805/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	49 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000189AM20
RA File Number	039504000681 AM20
Licence No and Date	0310832116/10/10/2019
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	50 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000190AM20
RA File Number	039504000655 AM20
Licence No and Date	0310832159/11/10/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000200AM20
RA File Number	052404000403 AM20
Licence No and Date	0510412197/21/10/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000208AM20
RA File Number	072404000156 AM20

Licence No and Date	0710115619/29/10/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SAMIRI EQUIPMENTS AND ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002273AM23
RA File Number	039504000758 AM20
Licence No and Date	0310832707/11/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	54 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002064AM23
RA File Number	262404000012 AM20
Licence No and Date	2610012887/04/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022

and Date	
HQ File Number	HQRNORM REVIW00003132AM23
RA File Number	042404000138 AM20
Licence No and Date	0410166360/13/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	56 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000263AM20
RA File Number	039504000907 AM20
Licence No and Date	0310833550/19/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001463AM23
RA File Number	042404000195 AM20
Licence No and Date	0410166600/09/03/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/1/MEET/Sep/202223/12
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Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HEURTEY PETROCHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000460AM21
RA File Number	342404000042 AM21
Licence No and Date	3410046093/26/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000466AM21
RA File Number	039504000085 AM21
Licence No and Date	0310836383/26/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	61 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000478AM21
RA File Number	102404000018 AM21
Licence No and Date	1010060538/11/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	62 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000480AM21
RA File Number	052304000047 AM21
Licence No and Date	0510414386/12/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (Tech-3) via email dated 21.09.2022 as under: 1. The quantity of import items at Sl. No. 1 to 12 & 22 may be allowed as 1.02Kgs/Kg content in the export product. 2. The quantity of import items at Sl. No. 13 to 21 may be allowed as 1.05Kgs/Kg content in the export product. Note: 1. Weight of export item may be changed as per firm's letter dated 19.12.2022. 2. Grade & thickness of import items will be same as used in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000487AM21
RA File Number	052304000055 AM21
Licence No and Date	0510414402/15/06/2020
Norms Committee Decision:	
Case deferred for comments of TE. The TE has requested to send copy comments of DPIIT for examination of the case.	

Case No.	64 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001968AM23
RA File Number	082404000076 AM21
Licence No and Date	0810148023/30/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	65 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ONASSIS AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00000894AM23
RA File Number	052404000152 AM21
Licence No and Date	0510414546/03/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	66 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000507AM21
RA File Number	039504000220 AM21
Licence No and Date	0310837100/09/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	67 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00001969AM23
RA File Number	082404000094 AM21
Licence No and Date	0810148164/20/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002065AM23
RA File Number	262404000007 AM21
Licence No and Date	2610012918/05/10/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	69 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000666AM21
RA File Number	039504000437 AM21
Licence No and Date	0310838883/14/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000669AM21
RA File Number	052304000235 AM21
Licence No and Date	0510415521/16/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has informed vide letter dated 19.10.2021 that they have surrendered the subject AA to CLA, New Delhi. Therefore, the Committee decided to ask the applicant to submit the surrender letter to this office. Case is deferred.	

Case No.	71 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000695AM21
RA File Number	039404000555 AM21
Licence No and Date	0310839311/04/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002126AM23
RA File Number	018005000714 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	73 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000718AM21
RA File Number	092404000457 AM21
Licence No and Date	0910069485/13/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000719AM21
RA File Number	092404000459 AM21
Licence No and Date	0910069486/13/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	018005000726AM21
RA File Number	052404000442 AM21
Licence No and Date	0510415984/25/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00231996AM22
RA File Number	039504000549 AM21
Licence No and Date	0310839762/26/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00040547AM21
RA File Number	03AA04012872 AM21
Licence No and Date	0311000212/17/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CORNING TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00044619AM21
RA File Number	05AA04019212 AM21
Licence No and Date	0511000273/22/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 07.10.2021 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	79 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred

Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00045015AM21
RA File Number	03AA04013906 AM21
Licence No and Date	0311000314/22/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00045915AM21
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	81 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	82 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00048671AM21
RA File Number	05AA04020490 AM21
Licence No and Date	0511000438/28/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	83 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00048813AM21
RA File Number	08AA04005414 AM21
Licence No and Date	0811000188/28/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00052251AM21
RA File Number	03AA04014575 AM21
Licence No and Date	0311000466/01/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	85 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00052316AM21
RA File Number	03AA04015637 AM21
Licence No and Date	0311000590/01/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	86 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00055488AM21
RA File Number	34AA04001587 AM21
Licence No and Date	3411000055/05/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	87 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00057016AM21
RA File Number	09AA04003681 AM21

Licence No and Date	0911000148/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the generic name of the export item? The present description of the export product does not qualify the exact name. 2. Provide a drawing of the Aircraft component, certified by the buyer. 3. As per the process chart, wastage is 27%. However, the wastage on the net weight of export works out to 36.9%. Please justify the reasons for the difference. Why additional material is required. Give justification. Case is deferred.	

Case No.	88 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00057007AM21
RA File Number	09AA04003679 AM21
Licence No and Date	0911000147/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Submit Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	89 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00060350AM21
RA File Number	09AA04003649 AM21
Licence No and Date	0911000172/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Submit Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	90 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00065396AM21
RA File Number	09AA04003473 AM21
Licence No and Date	0911000200/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 07.10.2021 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	91 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00066086AM21
RA File Number	05AA04023358 AM21
Licence No and Date	0511000849/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	92 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00067296AM21
RA File Number	09AA04003680 AM21
Licence No and Date	0911000149/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a detailed description of the process of operations whereby 16.75% wastage is being claimed on heat treatment, 3.8% on rejection during machining, and 7.45% on total rejection. What is the meaning of rejection during machining and total rejection? What is the reason for the wastage of 28% of the manufacturing of aircraft components? Submit complete justification. 2. Coloured drawing of the aircraft components, which indicates the weight of raw material and weight of the finished product. 3. Submit a Test Mill Certificate of the grades and chemical composition of the imported Aluminium Bars. Case is deferred.	

Case No.	93 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00067924AM21
RA File Number	05AA04025220 AM21
Licence No and Date	0511000906/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	94 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00068333AM21
RA File Number	05AA04024171 AM21
Licence No and Date	0511000930/22/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Complete set of coloured drawings with dimensions of piping and valve skid(s).The drawings should indicate the gross weight of long and flat imported products used and the finished weight thereof. 2. Attach Appendix 4E. 3. Is the export product needs any indigenous material requirement? Case is deferred.	

Case No.	95 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00071590AM21
RA File Number	31AA04005660 AM21
Licence No and Date	3111000118/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	96 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00071460AM21
RA File Number	34AA04001988 AM21
Licence No and Date	3411000107/28/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022

HQ File Number	HQRNORM APPLY 00072661AM21
RA File Number	09AA04004105 AM21
Licence No and Date	0911000257/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Submit Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. 4. Submit a Chartered Engineer Certificate, which could indicate the raw material description, the full process of operations and wastage at each stage of operation, total weight, and total wastage. Case is deferred.	

Case No.	98 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00076762AM21
RA File Number	32AA04005324 AM21
Licence No and Date	3211000340/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	99 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00077005AM21
RA File Number	09AA04003852 AM21
Licence No and Date	0911000279/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 07.10.2021 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	100 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00080205AM21
RA File Number	34AA04002464 AM21
Licence No and Date	3411000207/09/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	101 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00082443AM21
RA File Number	05AA04029272 AM21
Licence No and Date	0511001201/12/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Complete set of colored drawings of the export product wherein the imported equipment will be fitted.
2. Is it a part of the export item, which is applied under AA No 0511000930 dated 22.01.2021? If yes, what is the reason for applying separately?

Case is deferred.

Case No.	102 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002134AM23
RA File Number	NA
Licence No and Date	0711000526/19/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has filed a fresh application instead of furnishing the reply of deficiency letter issued on 09.06.2022 for the subject AA Number. Therefore, the Committee decided to reject the case on the ground that the applicant has not furnished the reply on the DGFT's IT Portal as per procedure. Case is rejected.	

Case No.	103 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	AIVI INNOVATIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00087557AM21
RA File Number	03AA04023952 AM21
Licence No and Date	0311001832/19/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.07.2022 followed by reminders on 22.07.2022 & 06.08.2022. Further, a reminder letter was issued on 16.08.2022 for furnishing requisite information of the case. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	104 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00098145AM21
RA File Number	05AA04036042 AM21
Licence No and Date	0511001561/05/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Is Alloy Steel pipe seamless or welded? 2. Submit a coloured drawing of the export item, which could indicate complete dimensions for calculating the requirement of pipes and plates. Indicate also the position of the components to be fitted with the export product. 3. As per Appendix 4E, the wastage is NIL. However, for the same item of export in other AAs, the wastage claims as 2% of the net weight of the imported items namely pipes/plates/H Section. Submit justification.	
Case is deferred.	

Case No.	105 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00101724AM21
RA File Number	31AA04006951 AM21
Licence No and	3111000204/11/03/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 03.03.2022 followed by reminders on 18.03.2022 & 02.04.2022. Further, a reminder letter was issued on 16.08.2022 for furnishing requisite information of the case. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	106 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00111791AM21
RA File Number	09AA04003859 AM21
Licence No and Date	0911000576/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 05.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	107 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00111818AM21
RA File Number	09AA04003973 AM21
Licence No and	0911000575/23/03/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 05.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	108 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00112057AM21
RA File Number	09AA04003192 AM21
Licence No and Date	0911000585/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 05.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	109 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00112089AM21

RA File Number	09AA04003215 AM21
Licence No and Date	0911000587/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 05.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	110 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00112643AM21
RA File Number	09AA04003972 AM21
Licence No and Date	0911000593/24/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 05.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	111 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022

HQ File Number	HQRNORM APPLY 00112634AM21
RA File Number	09AA04003958 AM21
Licence No and Date	0911000590/24/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its letter dated 05.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	112 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00027823AM22
RA File Number	03AA04033556 AM21
Licence No and Date	0311003351/27/04/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	114 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CAPITAL POWER SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM REVIW00002102AM23
RA File Number	05AA04018899 AM22
Licence No and Date	0511002861/28/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00111189AM22
RA File Number	31AA04006976 AM22
Licence No and Date	3111000394/10/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Copy of Application (ANF-4A). 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case is deferred.	

Case No.	116 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00111361AM22
RA File Number	09AA04003887 AM22
Licence No and Date	0911001027/10/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.05.2022 followed by reminders on 14.06.2022 & 29.06.2022 was issued to the applicant for providing complete information. In this regard, a reminder letter was also issued to the applicant on 02.08.2022. However, the applicant vide email dated 12.09.2022 informed that due to some technical problems they are unable to upload the details in DGFT Site and requested to give some more time to reply the deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	117 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00117622AM22
RA File Number	05AA04029027 AM22
Licence No and Date	0511003208/18/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (Tech-1) & Consultant (SKB) as under: 1. The quantity of import item at Sl. No. 1 may be allowed as 1.01Kgs/Kg on net weight content of Shim for Disc Brake Pads in the export item. 2. The quantity of import item at Sl. No. 2 may be allowed as 1.01Kgs/Kg on net weight content of Accessories for Disc Brake Pads in the export item. 3. The quantity of import items at Sl. No. 3 to 15 may be allowed with 5% wastage.	

RA concerned may take further necessary action as per the decision of NC.

Case No.	118 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00150695AM22
RA File Number	09AA04009231 AM22
Licence No and Date	0911001291/30/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Submit Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	119 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00158237AM22
RA File Number	05AA04067182 AM22
Licence No and Date	0511004067/09/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	120 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	SHAKTIMAN RUB-ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00168099AM22
RA File Number	33AA04005991 AM22
Licence No and Date	3311000396/21/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.04.2022 followed by reminders on 03.05.2022 & 18.05.2022. Further, the reminder letters were issued on 02.06.2022 & 02.08.2022 for furnishing the requisite information. However, the applicant still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	121 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00177292AM22
RA File Number	07AA04024241 AM22
Licence No and Date	0711001856/06/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	122 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00180962AM22

RA File Number	05AA04075480 AM22
Licence No and Date	0511004620/09/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00182700AM22
RA File Number	03AA04082296 AM22
Licence No and Date	0311006892/13/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	125 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	126 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	FREEDOM OPHTHALMIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00184237AM22
RA File Number	04AA04025998 AM22
Licence No and Date	0411001451/15/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	127 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00185296AM22
RA File Number	31AA04007952 AM21
Licence No and Date	3111000524/16/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00185632AM22
RA File Number	05AA04079847 AM22
Licence No and Date	0511004784/16/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Sheet layout diagram of the material indicating the wastage during blanking. 6. Use of export product. 7. Full name of import item at Sl. No. 9 and its use/function in the export product. Case is deferred.	

Case No.	130 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BOSON MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00187412AM22
RA File Number	26AA04003764 AM22
Licence No and Date	2611000237/18/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00189409AM22
RA File Number	09AA04014504 AM22
Licence No and Date	0911001579/21/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. 3. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. Case is deferred.	

Case No.	132 / NC/1/MEET/Sep/202223/12
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00189616AM22
RA File Number	09AA04014458 AM22
Licence No and Date	0911001580/21/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	133 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00189401AM22
RA File Number	09AA04014451 AM22
Licence No and Date	0911001578/21/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	134 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00195061AM22
RA File Number	09AA04014462 AM22
Licence No and Date	0911001628/27/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is Honeycomb braze tape? Submit a colored drawing of the export product indicating the dimensions of the imported tape, the final size of the export item, and the quantity of the imported material. 2. In Appendix 4K, the quantity of Honeycomb segment braze tape has indicated in numbers (1500 Nos). However, the import quantity is 100 Kgs for 500 Nos of Turbine Parts/Blades. The net content of the import item is 25 Kgs in the description of the export product. What is the actual description of the export item? Furnish complete justification and revise Appendix 4K, if not correct. 3. Manufacturing process in detail. How the wastage worked out to 75 Kgs on the import of 100 Kgs braze tape? Submit complete justification. Case is deferred.	

Case No.	135 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	136 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00196563AM22
RA File Number	52AA04016381 AM22
Licence No and Date	5211001377/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00202227AM22
RA File Number	05AA04087053 AM22
Licence No and Date	0511005181/04/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (Tech-1) & Consultant (SKB) as under: 1. The quantity of import item at Sl. No. 1 may be allowed as 1.01Kgs/Kg on net weight content of Shim for Disc Brake Pads in the export item. 2. The quantity of import item at Sl. No. 2 may be allowed as 1.01Kgs/Kg on net weight content of Accessories for Disc Brake Pads in the export item. 3. The quantity of import items at Sl. No. 3 to12 may be allowed with 5% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	138 / NC/1/MEET/Sep/202223/12
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Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00206118AM22
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a coloured drawing of the export item, which could indicate complete dimensions for calculating the requirement of pipes and plates. Indicate also the position of the components to be fitted with the export product. 2. What is needed to import alloy steel pipe fittings when there is no import of alloy steel seamless pipes? 3. Why import of stainless-steel flanges at two places? Submit Justification. Case is deferred.	

Case No.	139 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00207035AM22
RA File Number	31AA04027760 AM22
Licence No and Date	3111000609/08/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47011/25/2019-TSW dated 13.12.2021 as under: 1. Net export weight of 244.731 MT may be specified with the quantity of export items. 2. Quantity of import item at Sl.No.1 may be allowed as 97 Nos. on net to net basis. However, duty free weight of this item may be allowed as 174347 Kgs as 1.436 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 3. Quantity of import item at Sl.No.2 may be allowed as 97 Nos on net to net basis. However, duty free weight of this item may be allowed as 134830 Kgs as 1.261 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 4. Quantities of import items at Sl.No. 3 to 13 may be allowed on net to net basis with accountability	

clause.

5. Quantity of import item at Sl.No.14 & 15 may be allowed on net to net basis as claimed by the firm.

RA concerned may take further necessary action as per the decision of NC.

Case No.	140 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00207003AM22
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00211839AM22
RA File Number	05AA04090770 AM22
Licence No and Date	0511005409/13/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Indicate the quantity of the items of import against the export of 18.44 MT Parts consisting of prefabricated piping for Boilers. 2. What are the other items, if going with the export product? 3. Submit a drawing of the export product with complete dimensions. 4. Furnish detail of items, which would be procured indigenously or by import. If imported, furnish detail and duty paid thereof.	

Case is deferred.

Case No.	142 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00212738AM22
RA File Number	05AA04071693 AM22
Licence No and Date	0511005449/14/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. As per the items of import, the total weight of pipes and components is 5.5 MT against 5.39 MT exports of parts consisting of prefabricated items piping for boilers. The wastage claimed @2%. However, as per appendix 4E, wastage is claimed as 0%. Clarify, which one is correct. 2. Indicate the number of valves, pipe fittings, and flanges going in the export product. 3. Drawing with complete dimensions of the export item. Indicate components to be fitted. Case is deferred.	

Case No.	143 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00221925AM22
RA File Number	05AA04093087 AM22
Licence No and Date	0511005562/22/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	144 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00222084AM22
RA File Number	09AA04016217 AM22
Licence No and Date	0911001755/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	145 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00222096AM22
RA File Number	09AA04015948 AM22
Licence No and Date	0911001756/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Attached information on wastage, size of raw materials in the drawing is different than the size of raw material in the summary of the application. 2. Wastage calculation in CE certificate, table and letter submitted to RLA, Hyderabad are not matching. 3. Submit revised application and other documents as under:	

- (i) Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
- (ii) Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.
- (iii) Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	146 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00222121AM22
RA File Number	09AA04015955 AM22
Licence No and Date	0911001757/22/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	G. R. ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00224810AM22
RA File Number	03AA040112417 AM22
Licence No and Date	0311007892/25/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00225116AM22
RA File Number	09AA04015941 AM22
Licence No and Date	0911001765/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	149 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00224744AM22
RA File Number	09AA04015946 AM22
Licence No and Date	0911001759/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.	

Case is deferred.

Case No.	150 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00230768AM22
RA File Number	09AA04016213 AM22
Licence No and Date	0911001797/29/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Attached information on wastage, size of raw materials in the drawing is different that the size of raw material in the summary of the application.
2. Wastage calculation in CE certificate, table and letter submitted to RLA, Hyderabad are not matching.
3. Submit revised application and other documents as under:
 - i. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
 - ii. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.
 - iii. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	151 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	152 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00239932AM22
RA File Number	03AA040113488 AM22
Licence No and Date	0311008205/02/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00240920AM22
RA File Number	03AA040106962 AM22
Licence No and Date	0311008241/03/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00241248AM22

RA File Number	07AA04038536 AM22
Licence No and Date	0711002290/03/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00244584AM22
RA File Number	09AA04016218 AM22
Licence No and Date	0911001822/08/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00244702AM22
RA File Number	05AA04095451 AM22
Licence No and Date	0511005980/08/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Why same items of import have the same grade, indicated in two places? 2. In Appendix 4E, Items of import are carbon steel seamless pipe and alloy steel pipes. While in the application summary, there are 11 items of import. Please indicate and justify which one is correct. 3. Alloy steel pipes are seamless or ERW, please indicate. 4. Submit revise Appendix 4E. If items of import are wrongly mentioned in the application, submit a revised application also.	

Case is deferred.

Case No.	157 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00244727AM22
RA File Number	03AA040113676 AM22
Licence No and Date	0311008342/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	158 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00244825AM22
RA File Number	09AA04016954 AM22
Licence No and Date	0911001824/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.	

2. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	159 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00257437AM22
RA File Number	09AA04017707 AM22
Licence No and Date	0911001880/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the size of the steel bars as applied and weight of raw material, and weight of the finished product. 3. Submit a Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	160 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00260861AM22
RA File Number	09AA04017797 AM22
Licence No and Date	0911001885/22/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

1. Submit a Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	161 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00262145AM22
RA File Number	03AA040116630 AM22
Licence No and Date	0311008753/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	162 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00262618AM22
RA File Number	05AA040103905 AM22
Licence No and Date	0511006389/23/11/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	163 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00265298AM22
RA File Number	03AA040123095 AM22
Licence No and Date	0311008856/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	164 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00265948AM22
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	165 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00268278AM22
RA File Number	07AA04039862 AM22
Licence No and Date	0711002481/28/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00268941AM22
RA File Number	09AA04017911 AM22
Licence No and Date	0911001957/29/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Submit a Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.	
Case is deferred.	

Case No.	167 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00268943AM22
RA File Number	09AA04017909 AM22
Licence No and	0911001958/29/11/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	168 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00269128AM22
RA File Number	09AA04017908 AM22
Licence No and Date	0911001959/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	169 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	170 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00269423AM22
RA File Number	04AA04036366 AM22
Licence No and Date	0411001915/29/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410166653 dated 02.04.2020 as per comments of Consultant (Tech-3) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
87087000	Forged And Machined Aluminium Wheel	21360 Number	76012020	Aluminium Billets (6061 /69242)	74% wastage allowed

Note: Grade of imported material will be same as used in export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	171 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	ERBATECH MACHINERY PRIVATE LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00280523AM22
RA File Number	32AA04030023 AM22
Licence No and Date	3211002079/09/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.08.2022 followed by reminders on 17.08.2022 & 01.09.2022. Further, final reminder letter was issued on 07.09.2022 for furnishing requisite information of the case. However, no reply has been received from the applicant. Therefore, the Committee decided to **reject** the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	172 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00287609AM22
RA File Number	07AA04040213 AM22
Licence No and Date	0711002655/16/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2022 followed by a reminder on 26.06.2022. Further, a reminder letter was issued on 02.08.2022 for furnishing requisite information of the case. However, no reply has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	
Case is rejected.	

Case No.	173 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00287934AM22
RA File Number	07AX04000015 AM22
Licence No and Date	0711002659/16/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002307AM23
RA File Number	NA
Licence No and Date	3111001074/04/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate file of same AA No. as considered in the NC meeting dated 31.08.2022. Therefore, Committee decided to reject the case. Case is rejected.	

Case No.	175 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00357037AM22
RA File Number	31AX04000066 AM22

Licence No and Date	3111001090/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00358203AM22
RA File Number	03AX04000852 AM22
Licence No and Date	0311011490/17/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	178 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00371315AM22
RA File Number	03AX04001481 AM22
Licence No and Date	0311012015/01/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	180 / NC/1/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00396090AM22
RA File Number	05AX04001343 AM22
Licence No and Date	0511011275/22/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.06.2022 followed by a reminder on 24.06.2022. Further, a reminder letter was issued on 19.07.2022 for furnishing requisite information of the case. However, no reply has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	181 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000084AM23
RA File Number	07AA04031362 AM22
Licence No and Date	0711003631/06/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	182 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000175AM23
RA File Number	08AX04000770 AM22
Licence No and Date	0811004620/11/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000192AM23
RA File Number	05AX04001523 AM22
Licence No and Date	0511011787/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000193AM23
RA File Number	08AX04000789 AM22
Licence No and Date	0811004632/12/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	185 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000194AM23
RA File Number	05AX04000090 AM23
Licence No and Date	0511011788/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000195AM23
RA File Number	05AX04000091 AM23
Licence No and Date	0511011789/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000230AM23
RA File Number	31AX04000009 AM23

Licence No and Date	3111001255/13/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47011/25/2019-TSW dated 29.08.2022 as under: 1. Net weight of export item may be specified as 186.702MT. 2. Quantity of import item at Sl. No. 1 may be allowed as 74 Nos on net to net basis. However, duty free weight of this item may be allowed as 133008 Kgs as 1.437Kgs/Kg content in the export item after taking 20% recovery from the scrap. 3. Quantity of import item at Sl.No. 2 may be allowed as 74 Nos on net to net basis. However, duty free weight of this item may be allowed as 102860 Kgs as 1.261Kgs/Kg content in the export item at Sl.No.1 after taking 20% recovery from the scrap. 4. Quantities of import items at Sl. No. 3 to 13 may be allowed on net to net basis with accountability clause. 5. Quantities of import items at Sl. No.14 & 15 may be allowed on net to net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000271AM23
RA File Number	08AX04000787 AM22
Licence No and Date	0811004719/18/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	190 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000288AM23
RA File Number	08AX04000827 AM22
Licence No and Date	0811004728/18/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000321AM23
RA File Number	05AX04000657 AM22

Licence No and Date	0511011949/19/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000346AM23
RA File Number	05AX04000138 AM23
Licence No and Date	0511011987/20/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000350AM23
RA File Number	03AX04000285 AM23
Licence No and Date	0311014027/20/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00000409AM23
RA File Number	08AX04000144 AM23
Licence No and Date	0811004778/25/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000440AM23
RA File Number	03AX04000223 AM23
Licence No and Date	0311014199/27/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000441AM23
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/1/MEET/Sep/202223/12
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Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000832AM23
RA File Number	34AX04000145 AM23
Licence No and Date	3411002270/18/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000881AM23
RA File Number	09AX04000104 AM23
Licence No and Date	0911003028/19/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Submit assembly drawing of the export product as indicated in the wastage at each stage of	

operation.

2. Mill Test Certificate of each grade of steel. How the wastage of steel will be the same in all components?
3. How much quantity of each grade will be imported?
4. In the Deficiency Attachment, the 0911000168.PDF is not relevant to the present AA. Submit the PDF of the relevant AA.

Case is deferred.

Case No.	201 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SREE RAM TUBEWELL
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000902AM23
RA File Number	32AX04000075 AM23
Licence No and Date	3211003073/20/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000888AM23
RA File Number	03AX04000732 AM23
Licence No and Date	0311014867/20/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000921AM23
RA File Number	07AX04000164 AM23
Licence No and Date	0711004049/23/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000933AM23
RA File Number	34AX04000157 AM23
Licence No and Date	3411002286/23/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	206 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000934AM23
RA File Number	34AX04000158 AM23
Licence No and Date	3411002287/23/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000936AM23
RA File Number	34AX04000156 AM23
Licence No and Date	3411002288/23/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	EMBROSS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000942AM23
RA File Number	31AX04000046 AM23
Licence No and Date	3111001380/23/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	209 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MASCOT DYNAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000946AM23
RA File Number	03AX04000688 AM23
Licence No and Date	0311014977/24/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00000989AM23
RA File Number	09AX04000092 AM23
Licence No and Date	0911003049/25/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Mill Test Certificate of each grade of steel. 2. The sizes of Stainless Steel Bars are more than the sizes indicated in the drawing. Justify the reason for indicating/importing more sizes. What is needed to import several sizes of steel bars for just the export of 6862 Nos Turbine blades of the same size? 3. In the Deficiency Attachment, AA No 0911002808, the PDF is not relevant to the present AA. Submit the PDF of the relevant AA. Case is deferred.	

Case No.	211 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001001AM23
RA File Number	31AX04000052 AM23
Licence No and Date	3111001392/26/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001003AM23
RA File Number	03AX04000778 AM23
Licence No and Date	0311015018/26/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001005AM23
RA File Number	03AX04000783 AM23
Licence No and Date	0311015026/26/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	214 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TOYOTA KIRLOSKAR AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001019AM23
RA File Number	07AX04000226 AM23
Licence No and Date	0711004111/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001026AM23
RA File Number	31AX04000053 AM23
Licence No and Date	3111001398/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23

Licence No and Date	0711004123/30/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001073AM23
RA File Number	52AX04000046 AM23
Licence No and Date	5211002552/30/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Catalogue of import items. 2. Justification for wastage in each of component. Case is deferred.	

Case No.	218 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001085AM23
RA File Number	07AX04000207 AM23
Licence No and Date	0711004134/31/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001112AM23
RA File Number	08AX04000331 AM23
Licence No and Date	0811005090/01/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	220 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VELIENT PEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001132AM23
RA File Number	52AX04000131 AM23
Licence No and Date	5211002570/01/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	221 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001157AM23
RA File Number	31AX04000056 AM23
Licence No and Date	3111001406/02/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	222 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001189AM23
RA File Number	03AX04001033 AM23
Licence No and Date	0311015241/03/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001223AM23
RA File Number	05AX04000607 AM23
Licence No and Date	0511013038/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001210AM23
RA File Number	09AX04000172 AM23

Licence No and Date	0911003121/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001212AM23
RA File Number	09AX04000173 AM23
Licence No and Date	0911003122/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001217AM23
RA File Number	07AX04000173 AM23
Licence No and Date	0711004195/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00001221AM23
RA File Number	05AX04000606 AM23
Licence No and Date	0511013036/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001267AM23
RA File Number	07AX04000318 AM23
Licence No and Date	0711004257/08/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001277AM23
RA File Number	07AX04000145 AM23
Licence No and Date	0711004262/08/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/Sep/202223/12
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Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001290AM23
RA File Number	31AX04000050 AM23
Licence No and Date	3111001425/09/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001352AM23
RA File Number	09AX04000158 AM23
Licence No and Date	0911003174/13/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Mill Test Certificate of each grade of Titanium Bars. What is the reason for importing several grades? Is it the requirement of the buyer? If yes, submit a copy of the purchase order, which could indicate the grades are to be imported. 2. Appendix 4K issued by Chartered Engineer indicates the Requirement of Titanium Bars and grades. However, the manufacturing process is for stainless steel bars. Annexure "A" is not indicated in the process of manufacturing. Is Annexure "A" (Flow chart and wastage indicated at each stage of operation for Precision components for Aircraft or for Turbine Blades? Clarify and submit a revised Appendix 4K. 3. In the Deficiency Attachment, AA No 0911000224, the PDF is not relevant to the present AA. Submit the PDF of the relevant AA. 4. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 5. Coloured drawing of the Aircraft Components, which indicates the weight of raw material and weight of the finished product. Case is deferred.	

Case No.	232 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	235 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001415AM23
RA File Number	03AX04001442 AM23
Licence No and Date	0311015560/16/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001443AM23
RA File Number	07AX04000363 AM23
Licence No and Date	0711004327/17/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BANCO PRODUCTS (INDIA) LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001515AM23
RA File Number	34AX04000144 AM23

Licence No and Date	3411002408/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001528AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.08.2022 followed by reminders on 02.09.2022 & 17.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	239 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001557AM23
RA File Number	34AX04000264 AM23
Licence No and Date	3411002416/21/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001872AM23
RA File Number	56AX04000070 AM23
Licence No and Date	5611001028/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001873AM23
RA File Number	56AX04000044 AM23
Licence No and Date	5611001029/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001875AM23
RA File Number	56AX04000076 AM23
Licence No and Date	5611001030/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001914AM23
RA File Number	56AX04000075 AM23
Licence No and Date	5611001036/07/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GOLDEN ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001932AM23
RA File Number	33AX04000026 AM23
Licence No and Date	3311000789/08/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	246 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001933AM23
RA File Number	56AX04000091 AM23
Licence No and Date	5611001041/08/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001975AM23
RA File Number	56AX04000079 AM23
Licence No and Date	5611001047/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001957AM23
RA File Number	56AX04000087 AM23

Licence No and Date	5611001043/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001960AM23
RA File Number	07AX04000484 AM23
Licence No and Date	0711004609/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001964AM23
RA File Number	03AX04002193 AM23
Licence No and Date	0311016258/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00001973AM23
RA File Number	56AX04000099 AM23
Licence No and Date	5611001046/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001979AM23
RA File Number	56AX04000078 AM23
Licence No and Date	5611001048/12/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001980AM23
RA File Number	56AX04000081 AM23
Licence No and Date	5611001049/12/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/1/MEET/Sep/202223/12
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Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001981AM23
RA File Number	56AX04000086 AM23
Licence No and Date	5611001050/12/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001982AM23
RA File Number	56AX04000088 AM23
Licence No and Date	5611001051/12/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	256 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001983AM23
RA File Number	56AX04000095 AM23
Licence No and Date	5611001052/12/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	257 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00001984AM23
RA File Number	56AX04000069 AM23
Licence No and Date	5611001054/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	258 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002021AM23
RA File Number	09AX04000331 AM23
Licence No and Date	0911003342/13/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the size of the steel bars as applied and weight of raw material, and weight of the finished product. 3. Submit a Test Mill Certificate of the grade and chemical composition of the imported stainless-steel	

Bars.

Case is deferred.

Case No.	259 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002023AM23
RA File Number	09AX04000336 AM23
Licence No and Date	0911003343/13/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the size of the steel bars as applied and weight of raw material, and weight of the finished product. 3. Submit a Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	260 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002020AM23
RA File Number	09AX04000332 AM23
Licence No and Date	0911003341/13/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
2. Coloured drawing of the Turbine Blade, which indicates the size of the steel bars as applied and weight of raw material and weight of the finished product.
3. Submit Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	261 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002056AM23
RA File Number	56AX04000105 AM23
Licence No and Date	5611001059/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002058AM23
RA File Number	56AX04000106 AM23
Licence No and Date	5611001060/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002059AM23
RA File Number	56AX04000072 AM23
Licence No and Date	5611001061/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002060AM23
RA File Number	03AX04002209 AM23
Licence No and Date	0311016366/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002088AM23
RA File Number	05AX04000985 AM23
Licence No and Date	0511013803/15/07/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send **the final reminder** letter to the applicant for furnishing the requisite information within 15days.

Case is deferred.

Case No.	266 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002089AM23
RA File Number	05AX04001057 AM23
Licence No and Date	0511013804/15/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days.	
Case is deferred.	

Case No.	267 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002101AM23
RA File Number	56AX04000104 AM23
Licence No and Date	5611001063/16/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002111AM23
RA File Number	07AX04000535 AM23
Licence No and Date	0711004692/18/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SREEVARI ENTERPRISES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002125AM23
RA File Number	04AX04000206 AM23
Licence No and Date	0411003651/18/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Attachment on stage wise wastage in deficiency reply and wastage calculated do not match with each other. Which one is correct? Please clarify in detail. 2. Calculation of imported quantity according to Appendix 4E is lower than the quantity indicated in the summary application. What is the reason for applying a higher quantity than declared in Appendix 4E? 3. Furnish calculation of actual wastage and detail process of manufacturing. Wastage should be calculated on the basis of actual wastage divided by the net content/weight of the Aluminium sheet in the export product.Furnish reply of the above. Case is deferred.	

Case No.	270 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HUECK DECENT ENGRAVING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002181AM23
RA File Number	08AX04000570 AM23
Licence No and Date	0811005594/21/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. To furnish detail process of manufacturing. 2. Wastage should be calculated on the basis of actual wastage divided by the net content/weight of the stainless sheet in the export product. However, as per the calculation furnished, the wastage calculation has been done on the basis of gross weight. 3. How the thickness of the sheet is reduced from 3 mm to 2.8 mm of a sheet 2650mm x 1130 mm? Do you cut final dimensions after the complete processing or before starting the operation? Furnish reply of the above. Case is deferred.	

Case No.	271 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002195AM23
RA File Number	03AX04002361 AM23
Licence No and Date	0311016489/21/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	272 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002209AM23
RA File Number	31AX04000118 AM23
Licence No and Date	3111001578/22/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002203AM23
RA File Number	56AX04000113 AM23
Licence No and Date	5611001074/22/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	274 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	TOYOTA KIRLOSKAR AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002293AM23
RA File Number	07AX04000604 AM23
Licence No and Date	0711004780/27/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-1/0711004780/2022-TSW dated 05.09.2022 given via email dated 08.09.2022 as under: 1. The quantity of import item (Paper Roll) may be allowed with 1% wastage. 2. The quantity of import item (Copper Coil) may be allowed with 2% wastage on net weight.	

3. The quantity of rest of the import items may be allowed **as per GN-4 with accountability clause.**

RA concerned may take suitable consequential action accordingly.

Case No.	275 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002311AM23
RA File Number	56AX04000118 AM23
Licence No and Date	5611001084/28/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	CML BIOTECH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00002978AM23
RA File Number	10AX04000158 AM23
Licence No and Date	1011001338/07/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (Tech-1) as taking cue from approved AA No. 1010060084 dated 12.12.2018 in the NC Meeting No. 02/80 dated 16.06.2021 as under: 1. The quantity of import item (Vacuum Rubber Stopper) may be allowed with 1% wastage. 2. The quantity of import item (Foam Tray) may be allowed on net to net with nil wastage. 3. The quantity of import item (Serum Separation Gel) may be allowed with 1% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	277 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003017AM23
RA File Number	31AX04000145 AM23
Licence No and Date	3111001683/08/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Wastage should be calculated on the basis of actual wastage divided by the net content/weight of the stainless sheet in the export product. However, as per the calculation furnished, the wastage calculation has been done on the basis of gross weight. 2. To furnish wastage at each stage of the process, which should be matched with the total wastage at each stage of the process. 3. What is the use of waste (Ready to press powder) powder? Is it again used for making Tungsten Carbide guides or selling in the market? What is the market value of waste powder? 4. What is the chemical composition of Ready to Press Powder? What is the generic name of powder? Submit a Chemical analysis report of items of import (Grade YG10X) and export, which should be issued by the customs authorized laboratory. Case is deferred.	

Case No.	278 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003038AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	279 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003049AM23
RA File Number	56AX04000170 AM23
Licence No and Date	5611001160/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003050AM23
RA File Number	56AX04000168 AM23
Licence No and Date	5611001161/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	281 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003051AM23
RA File Number	56AX04000167 AM23
Licence No and Date	5611001162/12/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	282 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003063AM23
RA File Number	03AX04003145 AM23
Licence No and Date	0311017810/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003067AM23
RA File Number	31AX04000171 AM23
Licence No and Date	3111001691/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	284 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003048AM23
RA File Number	56AX04000169 AM23

Licence No and Date	5611001159/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003090AM23
RA File Number	34AX04000562 AM23
Licence No and Date	3411002772/13/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	286 / NC/1/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003110AM23
RA File Number	08AX04001008 AM23
Licence No and Date	0811006012/14/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
90183990	Blood Administration	410000Number	1	39044000	PVC Compound	Net to net with nil wastage

	Set Containing (5771.00 Kgs PVC Compound, 523.00 Kgs HDPE 1135.00 Kgs Polypropylene And 781.00 Kgs Acrylonitrile Butadiene Styrene (ABS))		2	39012000	HDPE	Net to net with nil wastage
			3	39021000	Polypropylene	Net to net with nil wastage
			4	39069090	Acrylonitrile Butadiene Styrene (ABS)	Net to net with nil wastage

RA concerned may take suitable consequential action accordingly.

Case No.	287 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003121AM23
RA File Number	04AX04000533 AM23
Licence No and Date	0411003938/14/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003102AM23
RA File Number	03AX04003141 AM23
Licence No and Date	0311017855/14/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	289 / NC/1/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 12 and 22/09/2022
HQ File Number	HQRNORM APPLY 00003103AM23
RA File Number	03AX04002985 AM23
Licence No and Date	0311017858/14/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	